COUNCIL OF STATES

Monday, 9th *March* 1953

The Council mat at two of the clock in the afternoon, MR. CHAIRMAN in the Chair.

REPORT OF THE COMMITTEE ON PETITIONS

SHRI J. R. KAPOOR (Uttar Pradesh) : Sir, on behalf of the Committee on Petitions, I beg to report to the Council that eight petitions have been received on the Bill further to amend the Factories Act, 1948 (No: V of 52), introduced by Shri Guruswami on the 8th December 1952.

The petitions support the Bill, are in conformity with the minutes, have been signed by 327 persons and the Committee have directed their circulation as papers to the Bill.

Sir, I place the report of the Committee on the Table of the Council. (See Appendix IV, Annexure No. 80A.)

MR. CHAIRMAN: We resume discussion of the Union Duties of Excise (Distribution) Bill, 1953.

MOTION FOR PAPERS RE. MR. USTICE WANCHOO'S REPORT ON SEPARATE ANDHRA STATE

SHRI C. G. K. REDDY (Mysore): Before we resume, Sir. I had, as you

THE UNION DUTIES OF EXCISE (DISTRIBUTION) BILL, 1953—*continued.*

SHRI GOVINDA REDDY (Mysore): Mr. Chairman, I want to bring to the notice of the hon. Minister of Finance one very important factor in connection with clause 3. The proviso to clause 3, Sir, does not facilitate some of the Part B States deriving benefit from the allocation that the Finance Commission have made in Excise Duties.

Well, Sir, under the financial integration, Part B States which have integrated their finances with the Centre and have entered into an agree ment with the Union Government ac cording to the terms of which the States get some revenue gaps. The revenues, Sir, which were accruing to the States before integration were assessed at the time of integration and then the balance of revenues which the States had, after some of the departments like Income Tax, Communications, etc., were transferred to the Centre were also assessed and the difference bet ween the revenues that they were get ting before and the revenues that they get after the integration, the Centre undertook to pay to the States. That is called the revenue gap and the Centre is paying the revenue gap to four of the Part B States and of those four, Mysore is one and Travancore-Cochin, Hyderabad and Saurashtra "are the others. It was at the time of integra tion, Sir, that the revenue that the _ State was getting as Excise Duty was

Errata to Council of States Debates, Volume III

No. 20.—*Monday,* 9th *March* 1953—
Col 2054, line 20 from bottom: For "20.31" *read* "20.81". Col' 2055, line 6: *For* "sugested" *read* "suggested .
"lines 7-8: *For* "Commision" *read* "Commission .
line 31: For "responsibilty" *read* "responsibility .
line 32: *Insert* "my" before "hon.". Col. 2066, line 11: Insert "should" after "Union .
line 30: For "discused" *read* 'aiscussed . Col. 2067, line 18: For "sugest" read "suggest". Col 2071, line 12: For "whatver" read "whatever .
Col. 2072, line 8-9: *For* "reasonably" *read* "reasonable . -B,™,*,™.
Col 2086 line 4 from bottom: For "CHAIRMAN" *read* "DEPUTY CHAIRMAN". Col 2095', lines 17-18: *For* "assuring" *read* "assuming". Col. 2096, line 10: For "accure" read "accrue". Col. 2126, line 9: *For* "grouping" read "groping". Col. 2142, line 10 from bottom: For "late" and "Dectmber" *read* "rate' and "December" respectively. Col. 2143, line 7: *Delete* the whole line.